

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3407
ANSWERED ON:29.07.2009
AMENDMENT IN PFA ACT
Bhujbal Shri Sameer

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of GSR (43) Amendment to the Prevention of Food Adulteration (PFA) Act and the way major benefits are going to the medium and small scale entrepreneurs;
- (b) whether such amendment has been finally notified; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) On the recommendations of Central Committee for Food Standards (CCFS), a statutory committee under PFA Act, 1954, certain draft rules to amend PFA Rules, 1955 were published vide notification GSR No.43 (E) dated 22.01.2009 for inviting the public comments. The draft rules relate to use of food additives in various foods which are also manufactured by medium and small scale entrepreneurs.
- (b) No.
- (c) Such notification are finalized on completion of the process of examination of suggestions / objections received on the draft amendment rules.